



\$~15 and 26 (original side)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 611/2019, I.A. 15352/2019, I.A. 15353/2019, I.A. 1766/2020, I.A. 5210/2020, I.A. 10594/2020, I.A. 11544/2020, I.A. 2193/2021 (For correction of order dt. 08-02-2021), I.A. 2194/2021 (U/O 39 R.1&2 CPC) and I.A.2244/2021 (Addl.Doc.)

FMC CORPORATION & ANR. Plaintiffs
Through Mr. Pravin Anand, Mr. Dhruv Anand, Ms. Udit Patro, Ms. Kavya Mammen and Ms. Sampurnaa Sanyal, Advs.

versus

NATCO PHARMA LIMITED Defendant
Through Mr. Sai Deepak, Adv.

+ CS(COMM) 69/2021, I.A. 2085/2021 (Order XI Rule 1(6) of the CPC), I.A. 2086/2021 (Order XI Rule 1(4) of the CPC) & I.A. 2084/2021 (Order XXXIX Rules 1 and 2 CPC)

FMC CORPORATION Plaintiff
Through Mr. Pravin Anand, Mr. Dhruv Anand, Ms. Udit Patro, Ms. Kavya Mammen and Ms. Sampurnaa Sanyal, Advs.

versus

BEST CROP SCIENCE LLP & ANR. ... Defendants
Through Mr. Sai Deepak, Adv.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR

% **ORDER**
15.02.2021
(Video-Conferencing)



Renotify for continuation of the submissions of Mr. Pravin Anand in rejoinder on 22nd February, 2021 as part heard at the end of the board, subject to earlier part heard matters, if any.

C. HARI SHANKAR, J

FEBRUARY 15, 2021
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